NOTIFICATION No.143/2020

In supersession to the Notification No.134/2020 dated 03.07.2020 and in pursuance of the Resolution of the Hon'ble Administrative Committee dated 12.07.2020 wherein options are given to the Advocates/Parties-in-Person to select mode of filing of case papers either through email or physically in the High Court premises, the following instructions are issued and to be implemented with effect from 14.07.2020:

Instructions for Email Filing:

- Advocate/Party-in-Person who have chosen to file scanned case papers through e-mail mode, are required to comply all the requirements necessitated in Notification Nos.113/2020 and 122/2020 dated 17.04.2020 and 31.05.2020 respectively.
- 2. Upon receipt of the case papers through e-mail, the examiners of the Registry will scrutinize the same and if found otherwise in order, then before assigning case number, the Registry will inform the Advocate/Party-in-Person through e-mail for furnishing hard copy of case papers.
- 3. If case papers found defective, then the same will be intimated to Advocate/ Party-in-Person through e-mail only and after curing the defects pointed out by the Registry, the Advocate/Party-in-Person shall send clean copy of only such scanned case papers through e-mail. Thereafter, before assigning case number, the Registry will inform the Advocate/Party-in-person through e-mail to furnish hard copy of the case papers.
- 4. Upon intimation from the Registry for filing hard copy of case papers,

 Advocate/Party-in-Person are required to file the hard copy of case papers by

 clearly mentioning the mode of filing ie., "E-MAIL FILING" in the docket sheet.

In addition to the above, Advocate/Party-in-person are required to file a memo containing case details that are sent to Registry through e-mail. The aforesaid case papers shall be filed in the designated Counter installed near South Gate (Gate No.7) of the Madras High Court campus with a separate Drop Boxes kept for collecting case papers pertaining to all branches i.e., Appellate Side, Writ, Criminal Side and Original Side. The said Counter shall function from 10.30 a.m. to 1.30 a.m. on all working days.

Instructions For Physical Filing:

- 5. Advocate/Party-in-Person who have chosen to file case papers physically, are required to file the said case papers in the drop box as provided in the High Court campus. Advocate/Party-in-Person shall clearly mention the mode of filing ie., "PHYSICAL FILING" in the docket sheet of case papers and also mention their mobile number and e-mail id in the docket sheets.
- 6. After due fumigation process, the Registry will scrutinize the case papers so received and if found otherwise in order, then the Registry will proceed further.
- 7. If case papers found defective, then the same will be intimated to the Advocate/Party-in-Person through email or through other means of communication. After curing the defect(s) pointed out by the Registry, the clean copy of such paper(s)/document(s) alone is/are required to be submitted at the very same filing counter. In addition to the above, Advocate/Party-in-Person shall submit a memo containing an undertaking that they will take steps to rectify the corrections required to be made in the original case papers as such found in clean copy of case papers after resuming regular court functioning.

General Instructions:

8. The Case papers filed in the drop box, will be taken up for further course of action

only after a day of quarantine, in order to give sufficient time for COVID - 19 virus

to extinct.

9. Advocate/Party-in-person may continue to exercise option to file Bail Applications

through e-filing mode by following the instructions issue vide Notification in

ROC.No.30036-A/2020/e-court, dated 20.04.2020.

10. No hard copies/case papers shall be returned physically under any circumstances

during this COVID-19 lockdown period or till the normal case filing is restored

except with the leave of the Hon'ble Court upon request made.

11. The Advocate/Party-in-Person who are coming to file case papers shall have access

upto the Counter installed near South Gate (Gate No.7) of Madras High Court

Campus.

12. The attendees to the filing counter shall adhere to all necessary guidelines issued

by the Government of India and the Government of Tamil Nadu on the restrictions

to prevent from COVID-19 viral infection and also ensure that the bearer of the case

paper shall not be the resident of hot spot area/containment zone notified by the

concerned local body.

13. The attendees are requested to give fullest cooperation to the security personnel

deployed near the filing counter in the High Court campus for smooth functioning

of the filing facility.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

High Court, Madras Dated: 13.07.2020

M.JOTHIRAMAN Registrar (Judicial)